

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-789(PB)/2022

IN THE MATTER OF:

State Bank Of India	...	Applicant/Petitioner
Vs		
Smt. Neelina Sebastine	...	Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 23.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Jitendra Kumar Adv. for Applicant
For the RP	:	Mr. Prabhat Ranjan Singh, Resolution Professional

ORDER

Ld. Counsel Mr. Jitendra Kumar for the SBI appeared through VC and submitted that in compliance of the earlier order he is yet to file Transfer Application.

Ld. Counsel for the RP appeared physically and he is directed to update us on the present status of CIRP proceedings against the Corporate Debtor or any other proceedings pending in different Courts.

List the matter along with the connected matter of CIRP against the Corporate Debtor **tomorrow i.e. on 24.04.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)